

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)

Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S CHADHA SUPER CARS PRIVATE LIMITED

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/S Chadha Super Cars Private Limited
2.	Date of incorporation of corporate debtor	6 th April, 1999
3.	Authority under which corporate debtor is incorporated / registered	ROC -Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. corporate debtor	U50101PB1999PTC022440
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Bhanohar, Ferozepur Road, Near Haveli Restaurant, Mullanpur, Ludhiana - 141102, Punjab
6.	Date of closure of Insolvency Resolution Process	08.01.2026
7.	Liquidation commencement date of corporate debtor	08.01.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Bhupinder Sethi IBBI/IPA-001/IP-P-02144/2020-2021/13366
9.	Address and e-mail of the liquidator, as registered with the Board	Registered Address – B-34-6650/24-B, Street No -2, New Atam Nagar, Jassian Road, Ludhiana -141001 E Mail ID - ip.brsethi@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: - B-34-6650/24-B, Street No -2, New Atam Nagar, Jassian Road, Ludhiana -141001 E Mail - ip.chadhasupercars@gmail.com
11.	Last date for submission of claims	07.02.2026

Notice is hereby given that the National Company Law Tribunal (Chandigarh Bench) has ordered the commencement of liquidation of the M/S Chadha Super Cars Private Limited on 08.01.2026 passing of order of liquidation under section 33 of the Code.

The stakeholders of M/S Chadha Super Cars Private Limited are hereby called upon to submit their claims with proof on or before 07.02.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Bhupinder Sethi
IBBI/IPA-001/IP-P-02144/2020-2021/13366
Liquidator- M/S Chadha Super Cars Private Limited
Place-Ludhiana
Date- 09.01.2026



These secured assets will be sold as per above schedule.
 Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer
 nited Branch Office Address mentioned on top of the article on or
 Prospective Bidder(s) must also submit signed copy of Registration
 Home Finance Company Limited Branch Office Address mentioned
 026 before 05:00 PM. Earnest Money Deposit Demand Draft (DD)
 (in favor of "ICICI Home Finance Company Ltd. - Auction" payable
 if the article.
 inspection, terms and conditions of the auction or submission of
 npany Limited on 9920807300.
 ct any or all the bids without furnishing any further reasons.
 ease visit <https://www.icicifhc.com>.

Authorized Officer, "ICICI Home Finance Company Limited",
 CIN Number:- U65922MH1999PLC120106

Office: ICICI Home Finance Company Limited ICICI HFC Tower,
 Curia Road, Andheri (East), Mumbai - 400059, India
 n No. 3, Bhupindra Road, Patiala - 147001, Branch Office: 1st floor,
 a - 141001, Branch Office: 1st floor, Shop No. 132, above SBI, GT
 or, Kakar Tower, Mall Road, Ferozpur-152002, Branch Office:
 entral Mall 32, Mall Road, Amritsar (Punjab) - 143001

[6] Notice for sale of immovable assets
 Assets under the Securitization and Reconstruction of Financial
 Act, 2002 read with proviso to Rule 8 (6) of the Security Interest

if and in particular to the Borrower(s) and Guarantor(s) that the
 ged/charged to the Secured Creditor, the Possession of which has
 Home Finance Company Ltd., will be sold on "As is where is", "As is
 ef particulars given hereunder:

	Amount Outstand- ing	Reserve Price/ Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction	One Day Before Auction Date	SARFAESI Stage
	(D)	(E)	(F)	(G)	(H)	(I)
ish	Rs. 8,57,305.00/- January 07, 2026	Rs. 21,59,730/- Rs.2,15,973/-	February 03, 2026 11:00 AM-03:00 PM	February 11, 2026 02:00 PM-03:00 PM	February 10, 2026 Before 05:00 PM	Symbolic Possession
t 35, 15-57, kia nd val-gh nsil ab						
(4-t	Rs. 8,97,337.20/- January 07, 2026	Rs. 18,03,951/- Rs.1,80,395/-	January 13, 2026 11:00 AM-03:00 PM	January 27, 2026 11:00 AM-12:00 PM	January 23, 2026 Before 05:00 PM	Symbolic Possession
9/ /3/ - ana 05	Rs. 5,46,038.00/- January 07, 2026	Rs. 11,26,629/- Rs.1,12,663/-	January 13, 2026 11:00 AM-03:00 PM	January 27, 2026 11:00 AM-12:00 PM	January 23, 2026 Before 05:00 PM	Symbolic Possession
ise et an	Rs. 1,13,426.29/- January 07, 2026	Rs. 7,87,320/- Rs.78,732/-	January 13, 2026 11:00 AM-03:00 PM	January 27, 2026 11:00 AM-12:00 PM	January 23, 2026 Before 05:00 PM	Symbolic Possession
na	Rs. 6,41,198.14/- January 07, 2026	Rs. 7,42,325/- Rs.74,232/-	January 13, 2026 11:00 AM-03:00 PM	January 27, 2026 11:00 AM-12:00 PM	January 23, 2026 Before 05:00 PM	Symbolic Possession
o	Rs. 21,45,242.20/- January 30, 2026	Rs. 9,24,874/- Rs.92,487/-	January 13, 2026 11:00 AM-03:00 PM	January 27, 2026 11:00 AM-12:00 PM	January 23, 2026 Before 05:00 PM	Symbolic Possession
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te (URL Link-<https://BidDeal.in>) of our auction agency ValueTrust
 rs/ notice are given a last chance to pay the total dues with further
 ise these secured assets will be sold as per above schedule.
 Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer
 nited Branch Office Address mentioned on top of the article on or
 The Prospective Bidder(s) must also submit signed copy of
 is form at ICICI Home Finance Company Limited Branch Office
 afore February 10, 2026 before 05:00 PM. Earnest Money Deposit
 ed/Scheduled Bank in favor of "ICICI Home Finance Company Ltd. -
 entioned on top of the article.
 nspection, terms and conditions of the auction or submission of
 npany Limited on 9920807300.
 t any or all the bids without furnishing any further reasons.
 ease visit <https://www.icicifhc.com/>

Authorized Officer,
 "ICICI Home Finance Company Limited",
 Patiala
 CIN Number:- U65922MH1999PLC120106

read with provision to rule 9(1) of Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s)
 that the below described immovable property mortgaged/charged to the secured Creditor,
 the Physical Possession of which has been taken by the Authorised Officer of Kamataka
 Bank Ltd, the Secured Creditor on 20.12.2024, will be sold on "As is Where is", "As is
 What is" and "Whatever there is" basis on 05.02.2026, for recovery of Rs.21,07,197.35
 [Rupees Twenty One Lakhs Seven Thousand One Hundred Ninety Seven and Paise
 Thirty Five Only] i.e.(i) Rs.12,09,925.84 under PS Term Loan Account No.
 6347001800000901 along with future interest from 15.12.2025, (ii) Rs.8,97,271.51
 under Term Loan Account No.6347001600002401 along with future interest from 18.12.2025
 plus costs, due to the Kamataka Bank Ltd, Ludhiana-Chandigarh Road-Branch, Ground
 Floor, SCO No. 23, Sector No. 32-A, Chandigarh Road, Ludhiana, Punjab-141010, the
 Secured creditor from (1) Mrs.Bimla Devi W/o Mr.Inderdev Singh, (2) Mr.Santosh
 Singh S/o Mr. Inderdev Singh, (3) Mr.Inder Dev Singh S/o Mr.Nageswar Singh, All
 No.(1) to (3) are residing: House No.58, Ward No.74, Giaspura, ST.No. 05, Mahadev
 Nagar, Ludhiana, Punjab-141010, being borrowers/guarantors/co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTY:

All that part and parcel of Residential Property/ House bearing M.C No B-XXIX-
 212/27/2910/92, measuring 100sqyds, comprised in Khasra no.1051, 1052, 1053, 1049,
 1049, 1049/1, 1049/2, 1046, 1048, Khata no.125/137, 126/139, 127/142, 130/145, as per
 jamabandi for the year 2004-2005.(Khata No. 134/149, 135/151, 152 137/154, 155,
 138/156, 157, 139/158 as per Jamabandi for the year 2009-10) situated at village Lohara
 locality Known as Mahadev Nagar, Eastman Chowk, Giaspura, Ludhiana, belonging to
 Mrs. Bimla Devi Boundaries: East : Neighbour (30'-0"), West: Neighbour (30'-0"),
 North: Neighbour (30'-0"), South: Street 15' wide
 Reserve Price / Upset Price below which the property may not be sold:
 Rs.23,27,000.00 (Rupees Twenty Three Lakhs Twenty Seven Thousand Only)
 Earnest money to be deposited/tendered : Rs.2,32,700.00(Rupees Two Lakh Thirty
 Two Thousand Seven Hundred Only)

(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (6) of
 Section 13 of the Act, in respect of time available to redeem the secured asset).

(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security
 Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Kamataka Bank's Website
 i.e., www.kamatikabank.com under the head "Mega E-Auction on 05.02.2026".

The E-auction will be conducted through portal <https://bankauctions.in/> on 05.02.2026
 from 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is
 required to register their name at <https://bankauctions.in/> and get the user Id and password
 free of cost and get online training on E-auction (tentatively on 04.02.2026) from
 M/s.4closure, 605A, 6th Floor, Maitrivanam, Ameerpet, Hyderabad-500038.
 Contact No.040-23836405, Mobile 8142000809, E-mail:info@bankauctions.in.

Date: 09.01.2026

For Kamataka Bank Ltd

Place: Ludhiana

Chief Manager & Authorised Officer

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
 Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S CHADHA SUPER CARS PRIVATE LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s Chadha Super Cars Private Limited
2.	Date of Incorporation of Corporate Debtor	6th April, 1999
3.	Authority under which corporate debtor is incorporated/ registered	ROC -Chandigarh
4.	Corporate Identity No. of corporate debtor	U50101PB1999PTC022440
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	Village Bhanohar, Ferozepur Road, Near Haveli Restaurant, Mullanpur, Ludhiana - 141102, Punjab
6.	Date of Closure of Insolvency Resolution Process	08.01.2026
7.	Liquidation Commencement Date of Corporate Debtor	08.01.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Bhupinder Sethi IBBI/IPA-001/IP-P-02144/20202021/13366
9.	Address and e-mail of the of the liquidator, as registered with the Board	Registered Address:- B-34-6650/24-B, Street No. 2, New Atom Nagar, Jassian Road, Ludhiana -141001 E-Mail ID- ip.brsethi@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address:- B-34-6650/24-B, Street No. 2, New Atom Nagar, Jassian Road, Ludhiana -141001 E-Mail ID- ip.chadhasupercars@gmail.com
11.	Last Date for Submission of Claims	07.02.2026

Notice is hereby given that the National Company Law Tribunal (Chandigarh Bench)
 has ordered the commencement of liquidation of the M/S Chadha Super Cars Private
 Limited on 08.01.2026 passing of order of liquidation under section 33 of the Code.

The stakeholders of M/s Chadha Super Cars Private Limited are hereby called upon to
 submit their claims with proof on or before 07.02.2026, to the liquidator at the address
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The financial creditors shall submit their claims with proof by electronic means only. All
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Submission of false or misleading proof of claims shall attract penalties.

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 process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution
 Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted
 under section 38.]

Sd/-

Bhupinder Sethi

Place- Ludhiana

IBBI/IPA-001/IP-P-02144/2020-2021/13366

Date- 09.01.2026

Liquidator- M/s Chadha Super Cars Private Limited

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THE TRIBUNE 10.01.2026

ਵਿਸ਼ਵ ਰਾਜਨੀਤਿਕ ਵਿੱਚ ਯੋਗਦਾਨ ਲਈ ਡਾਕਟਰੇਟ ਆਫ ਆਨਰੇਰੀ ਉਪਾਧੀ ਦਿੱਤੀ ਗਈ। ਉਨ੍ਹਾਂ ਭਾਰਤ ਨੂੰ ਵਿਸ਼ਵ ਦੀ ਵਧਦੀ ਕੇਂਦਰ ਸ਼ਕਤੀ ਐਲਾਨਿਆ। ਪੰਜਾਬ ਦੇ ਰਾਜਪਾਲ ਡਾ. ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨੇ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਕਿਹਾ ਕਿ ਡਿਗਰੀਆਂ ਪੜ੍ਹਾਈ ਤੱਕ ਸੀਮਿਤ ਨਹੀਂ ਬਲਕਿ ਚੰਗੇ ਚਰਿੱਤਰ ਦਾ ਨਿਰਮਾਣ ਕਰਦੀਆਂ ਹਨ। ਇਸ ਮੌਕੇ 50000 ਤੋਂ ਵੱਧ ਡਿਗਰੀਆਂ ਦੀ ਵੰਡ ਕੀਤੀ ਗਈ।

ਦੀ ਰਾਜਨੀਤੀ ਕਰ ਰਹੀ ਹੈ, ਜਦੋਂ ਕਿ ਮੁੱਖ ਮੰਤਰੀ ਪੰਜਾਬ ਨੇ 1 ਜੁਲਾਈ 2024 ਮੀਟਿੰਗ ਵਿਚ ਮੰਨਿਆ ਸੀ ਕਿ ਮੰਗ ਵਾਜ਼ਬ ਹੋਵੇਗਾ, ਜਿਨ੍ਹਾਂ ਨੂੰ ਮਹਾਂ ਵਿਚ ਹੱਲ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ ਪਰ ਕੁਝ ਨਹੀਂ ਹੋਇਆ। ਸਰਕਾਰ ਅਤੇ ਮੈਨੇਜਮੈਂਟ ਵੱਲੋਂ ਕਿਲੋਮੀਟਰ ਸਕੀਮ ਬੱਸਾਂ ਦੇ ਟੈਕਸ ਖੋਲ੍ਹਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ।